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IN THE HIGH COURS OF DELHI AT NEW DELHI

CS(OS) 178/2023

..... Plaintiff

Through: Ms. Manju Oberoi & Ms. Sumeet

Kaur, Advs.

Versus

LILLIAN KRISHEN

HARMOHINDER KAUR GUJRAL Defendant

> Through: Ms. Niyati Kohli & Mr. Pratham

> > Kr. Agarwal, Advs. for D-2&3

CORAM:

(JUDICIAL) **JOINT** REGISTRAR MS. **PRIYA** MAHENDRA, (DHJS)

ORDER

29.05.2024 **%**

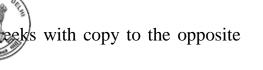
CS(OS) 178/2023

As per office note, common Written Statement alongwith separate Affidavit of Admission/Denial of the documents filed by defendant no.4&5, common Written Statement alongwith common **Affidavit** of Admission/Denial of the documents filed by defendant no.1, common Written Statement alongwith common Affidavit of Admission/Denial of the documents filed by defendant no.2&3 and common Written Statement alongwith common Affidavit of Admission/Denial of the documents filed by defendant no.6&7 are on record. However, on perusal of Affidavits of Admission/Denial of the documents filed by defendants, it is found that the same have not been filed in the prescribed format as per Chapter VII of Delhi High Court (Original Side) Rules. So, the defendants are directed to file fresh/revised Affidavit

This is a digitally signed order.

The authenticity of the order can be re-verific of madinission of the period of the production of the control o The Order is downloaded from the DHC Server on 08/05/2025 at 11:25:30







2. As reflected in the order dated 12.03.2024, the plaintiff had made a statement before the Hon'ble Court that the plaintiff does not wish to file Replication to the Written Statements of the defendants and accordingly, the Hon'ble Court noted that the pleadings are complete in the present matter.

law within two working

side.

- 2.1 At this stage, it is stated by learned counsel for the plaintiff that he has not filed Replication in the present matter but has filed Affidavit of Admission/Denial of the documents qua documents of the defendants alongwith an application seeking condonation of delay vide diary no.E-412455/2024. However, neither any Affidavit of Admission/Denial of the documents nor any application seeking condonation of delay filed by the plaintiff is on record. Needless to say, Affidavit of Admission/Denial of the documents, if any, filed by the plaintiff shall be taken on record as per law.
- 3. The plaintiff is directed to file soft copy as well as physical copy of Joint Schedule of the documents at least three weeks before the next date of hearing with copy to the opposite side.

Re-notify the matter for completion of pleadings and admission/denial of documents on 01.08.2024.

PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

At 2.20 p.m.

At this stage, the matter has been taken up again as

proceedings through VC le is made acquainted with the proceedings and the next date of hearing.



PRIYA MAHENDRA (DHJS) JOINT REGISTRAR (JUDICIAL)

MAY 29, 2024/ab

Click here to check corrigendum, if any